



2026:DHC:9170



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010113392026**+ **OMP (ENF.) (COMM.) 62/2026**

CORENTHUM PROMOTERS PVT. LTD. Decree Holder
Through: **Mr. Tarang Agarwal & Mr. Ayush Khare, Adv.**

versus

CBRE SOUTH ASIA PVT. LTD. Judgement Debtor
Through: **Mr. Pratik Malik, Mr. Priyam Kamra, Mr. Amogh Kumar Singh and Mr. Jayant Raj Sethi, Adv.**

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **14.10.2026**

1. It is apparent from the record that the stamp duty on the arbitral award sought to be enforced has been deposited on 01.05.2025, which is beyond one month from the date of the execution of the arbitral award.

2. This is not in consonance with the scheme envisaged by the Indian Stamp Act, 1899¹, as applicable in NCT of Delhi as well as in view of the judgment passed by this Court in ***M/s URC Construction (P) Ltd. v. Airports Authority of India***².

3. At this stage, learned Counsel appearing on behalf of the Decree Holder seeks leave to withdraw the present petition, with liberty to file it again as and when situation arises and after satisfying

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¹ "Act", hereinafter

Signed By: GUN
Signing Date: 15.10.2026
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on the aspect of stamp duty as per the Act and in line of the judgment passed by this Court in ***M/s URC Construction (supra)***.

4. Leave and liberty, as sought, is granted.
5. The petition is, accordingly, dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 14, 2026/gunn